



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
(Acquittal Section) Civil Secretariat
(Srinagar /Jammu)

Notification
Jammu, the 23rd November, 2016.

SRO 376. - In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoint Sh Ganesh Sharma, Advocate, J&K High Court, Jammu as Special Public Prosecutor in the case titled State Vs Rohit Singh and others involving offences punishable under sections 304-B,306,498-A RPC,FIR No.27/2016 before the Court of Ld.Prpl. Sessions Judge,Kathua


By Order of the Government of Jammu and Kashmir.

Sd/-
(Abdul Majid Bhat)
Secretary to Government,
Department of Law Justice and Parliamentary Affairs.

No.LD (ACQ) 2014/235-Kathua
Copy to the:-

Dated: - 23 - 11 - 2016.

1. Principal Secretary to Government, Home Department.
2. Director General of Police, J&K Jammu.
3. Registrar General, J&K, High Court, Jammu.
4. Prpl. Sessions Judge, Kathua.
5. Director Prosecution, J&K PHQ, Jammu.
6. Director Litigation, Jammu.
7. Sh.Ganesh Sharma, Advocate J&K High Court, Jammu for information and necessary action. He shall not be entitled to any fee or remuneration from the State for conducting this case.
8. Public Prosecutor, Kathua.
9. General Manager, Government Press, Jammu for publication in the Government Gazette.
10. SRO Section, Department of Law Justice and Parliamentary Affairs (W.7.S. C).


(Khursheed Ahmed Bhat)
Assistant Legal Rememberancer,
Department of Law Justice and Parliamentary Affairs.